

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.NO. 225/92

R.A.NO.

DATE OF DECISION 10/03/99.

Mr. D.N.Rana

Petitioner

Mr. P.K.Handa

Advocate for the Petitioner(s)

Versus

Union Of India & Ors.

Respondent

Mr. N.S.Shevde

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.C.Kannan. : Member (J)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NP

DR

.....2.....

Mr.D.N.Rana  
Station Master,  
Railway Station,  
Quarter No. T/4  
Borsad. ....

Applicant

( Advocate : Mr. P.K.Handa )

VERSUS

1, Union Of India  
Owning and represented by  
General Manager,  
Western Railway,  
Churchgate,  
Bombay : 400 020

2, Divisional Railway Manager,  
Western Railway,  
Pratapnagar,  
Vadodara. 390004.

3, Sr.Divisional Operating Supdt.,  
Western Railway,  
Pratapnagar,  
Vadodara. 390 004. ...

Respondents

( Advocate : Mr. N.S.Shevde )

O R A L   O R D E R

O.A/ 225/92

DATE : 10/3/99.

Per : Hon'ble Shri P.C.Kannan : Member (J)

Heard Mr.Handa counsel for the applicant and Mr.Shevde  
counsel for the respondents are present.

Mr.Handa states that the applicant had expired in 1995 and  
the matter has abated. In view of the above statement made by  
the counsel for the applicant, the present O.A is disposed of  
as abated. No costs.

*P.C.Kannan*  
( P.C.KANNAN )  
MEMBER (J).

nkk